

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT 1**

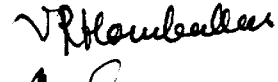
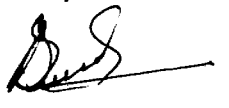
C.P. (I.B) No.169/7/NCLT/AHM/2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2020**

Name of the Company: Canara Bank
V/s
Nakoda Ltd

Section: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VINITA. HOMBALKAR	ADVOCATE	PETITIONER	
2.	SIDDHARTHA SAMAL	Advocate	Petitioner	
3.	Jaimin R. Dave	ADV.	Resp.	<u>J. R. Dave</u>

ORDER


The Parties are represented through their respective Counsel(s).

The arguments from the side of the Financial Creditor/Petitioner are heard.

The case is adjourned for hearing from the side of the Corporate Debtor.

List the matter on 18.03.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 10th day of February, 2020.